

RAJYA SABHA

LIST OF BUSINESS

Friday, March 17, 2023

11 A.M.

#QUESTIONS

QUESTIONS entered in separate lists to be asked and answers given.

(FROM 2.30 P.M. TO 5.00 P.M.)

PRIVATE MEMBERS' LEGISLATIVE BUSINESS

Bills for introduction

1. SHRI HARNATH SINGH YADAV to move for leave to introduce a Bill to repeal the Waqf Act, 1995. *The Waqf Repeal Bill, 2022.*

ALSO to introduce the Bill.

2. SHRI IRANNA KADADI to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951. *The Representation of the People (Amendment) Bill, 2022.*

ALSO to introduce the Bill.

3. SHRI IRANNA KADADI to move for leave to introduce a Bill further to amend the Constitution of India. *The Constitution (Amendment) Bill, 2022 (insertion of new article 21B).*

ALSO to introduce the Bill.

4. SHRI BINOY VISWAM to move for leave to introduce a Bill to prevent superstitious practices and bring social awakening and awareness in society against such evil practices and create a healthy and safe social environment with mutual trust and understanding among the people and for matters connected therewith or incidental thereto. *The Prevention and Eradication of Human Sacrifice and Other Superstitious Practices Bill, 2022.*

ALSO to introduce the Bill.

5. SHRI BINOY VISWAM to move for leave to introduce a Bill further to amend the Indian Penal Code, 1860. *The Indian Penal Code (Amendment) Bill, 2022 (amendment of section 375).*

[#] At 12.00 Noon.

The Constitution (Amendment) Bill, 2022 (amendment of Eighth Schedule).

6. SHRI RAJEEV SHUKLA to move for leave to introduce a Bill further to amend the Constitution of India.

ALSO to introduce the Bill.

The Constitution (Amendment) Bill, 2022 (amendment of article 16).

7. SHRI P. WILSON to move for leave to introduce a Bill further to amend the Constitution of India.

ALSO to introduce the Bill.

The Constitution (Amendment) Bill, 2023 (amendment of Seventh Schedule).

8. SHRI P. WILSON to move for leave to introduce a Bill further to amend the Constitution of India.

ALSO to introduce the Bill.

The Constitution (Amendment) Bill, 2022 (amendment of articles 102, 191 and Tenth Schedule).

9. SHRIMATI PRIYANKA CHATURVEDI to move for leave to introduce a Bill further to amend the Constitution of India.

ALSO to introduce the Bill.

The Facial Recognition Technology (Regulation) Of Police Powers) Bill, 2023.

10. SHRIMATI PRIYANKA CHATURVEDI to move for leave to introduce a Bill to provide for a framework to regulate, control and define powers of the police agencies and central investigative agencies to use facial recognition technologies for the purposes of identification, investigation and inquiries of criminal offences and for matters connected therewith and incidental thereto.

ALSO to introduce the Bill.

The Constitution (Amendment) Bill, 2022 (insertion of new article 44A and amendment of article 51A).

11. DR. ANIL SUKHDEORAO BONDE to move for leave to introduce a Bill further to amend the Constitution of India.

ALSO to introduce the Bill.

The Marriage Bureau (Regulation) Bill, 2022.

12. DR. ANIL SUKHDEORAO BONDE to move for leave to introduce a Bill to provide for regulation of marriage bureaus for prevention of malpractices and misuse of marriage registration facility and for matters connected therewith or incidental thereto.

ALSO to introduce the Bill.

The Interfaith Marriages by Unlawful Conversion (Prohibition) Bill, 2023.

13. DR. ANIL SUKHDEORAO BONDE to move for leave to introduce a Bill to prohibit interfaith marriages by unlawful conversion and for matters connected therewith or incidental thereto.

ALSO to introduce the Bill.

14. SHRI A. A. RAHIM to move for leave to introduce a Bill further to amend the Right of Children of Free and Compulsory Education Act, 2009. *The Right of Children to Free and Compulsory Education (Amendment) Bill, 2022.*

ALSO to introduce the Bill.

15. SHRI A. A. RAHIM to move for leave to introduce a Bill further to amend the Constitution of India. *The Constitution (Amendment) Bill, 2023 (amendment of article 371A).*

ALSO to introduce the Bill.

16. SHRI A. A. RAHIM to move for leave to introduce a Bill further to amend the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. *The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Amendment) Bill, 2023.*

ALSO to introduce the Bill.

17. DR. SASMIT PATRA to move for leave to introduce a Bill further to amend the Advocates Act, 1961. *The Advocates (Amendment) Bill, 2022.*

ALSO to introduce the Bill.

18. DR. SASMIT PATRA to move for leave to introduce a Bill further to amend the Indian Penal Code, 1860. *The Indian Penal Code (Amendment) Bill, 2022 (substitution of sections 124A and 309 and amendment of section 375).*

ALSO to introduce the Bill.

19. DR. SASMIT PATRA to move for leave to introduce a Bill further to amend the Constitution of India. *The Constitution (Amendment) Bill, 2022 (substitution of articles 331 and 333).*

ALSO to introduce the Bill.

20. DR. KANIMozhi NVN SOMU to move for leave to introduce a Bill further to amend the Micro, Small and Medium Enterprises Development Act, 2006. *The Micro, Small and Medium Enterprises Development (Amendment) Bill, 2022.*

ALSO to introduce the Bill.

21. DR. KANIMozhi NVN SOMU to move for leave to introduce a Bill further to amend the Food Safety and Standards Act, 2006. *The Food Safety and Standards (Amendment) Bill, 2022.*

ALSO to introduce the Bill.

The Special Financial Assistance to the State of Tamil Nadu Bill, 2022.

22. DR. KANIMOZHI NVN SOMU to move for leave to introduce a Bill to provide for special financial assistance to the State of Tamil Nadu for the purpose of sustainable and balanced development of growth-oriented infrastructure such as affordable housing, drinking water, roads, sanitation, creation of grain and fodder banks, skill development, textile parks, food processing zones, cloud seeding and welfare schemes for women, children, senior citizens and people living below the poverty line in the State and encouraging traditional water conservation through lakes, ponds, wells, rainwater harvesting and afforestation and for matters connected therewith or incidental thereto.

ALSO to introduce the Bill.

The Hate Speech and Hate Crimes (Prevention) Bill, 2022.

23. SHRI K.R. SURESH REDDY to move for leave to introduce a Bill to effectively prevent and combat hate speech and hate crimes, their negative effects on individuals, groups and societies, and to protect the constitutional values of autonomy, dignity and equality and for matters connected therewith or incidental thereto.

ALSO to introduce the Bill.

The Andhra Pradesh Reorganisation (Amendment) Bill, 2023.

24. SHRI K.R. SURESH REDDY to move for leave to introduce a Bill further to amend the Andhra Pradesh Reorganisation Act, 2014.

ALSO to introduce the Bill.

The Prevention of Money Laundering (Amendment) Bill, 2022.

25. SHRI RAGHAV CHADHA to move for leave to introduce a Bill further to amend the Prevention of Money Laundering Act, 2002.

ALSO to introduce the Bill.

The Constitution (Amendment) Bill, 2022 (substitution of articles 153,154 etc.).

26. SHRI RAGHAV CHADHA to move for leave to introduce a Bill further to amend the Constitution of India.

ALSO to introduce the Bill.

The Decriminalization of Defamation Bill, 2023.

27. SHRI RAGHAV CHADHA to move for leave to introduce a Bill to decriminalize the offence of defamation.

ALSO to introduce the Bill.

The Constitution (Amendment) Bill, 2022 (insertion of new Part XVIA and amendment of article 366).

28. DR. ASHOK KUMAR MITTAL to move for leave to introduce a Bill further to amend the Constitution of India.

ALSO to introduce the Bill.

29. DR. ASHOK KUMAR MITTAL to move for leave to introduce a Bill to provide for setting up of a Shopkeepers' Welfare Fund and a Board that shall administer the Fund for the welfare of Shopkeepers and for penalizing the derogatory use of the word 'dukaandari' in order to uphold the dignity of shopkeepers and for matters connected therewith or incidental thereto.

The Shopkeepers' Welfare Bill, 2022.

ALSO to introduce the Bill.

30. SHRI ANEEL PRASAD HEGDE to move for leave to introduce a Bill to provide for the protection of distressed Khadi spinners, weavers and Khadi establishments who are debt ridden, exploited and are committing suicide and for introduction of welfare measures like life insurance coverage, interest free working capital and consumption loan, healthcare, education to the children, availability of affordable raw material, modernization of looms, housing and compulsory purchase of Khadi cloth by Government and for the establishment of an authority and a welfare fund and for matters connected therewith and incidental thereto.

The Khadi Spinners, Weavers and Khadi Institutions (Protection and Welfare) Bill, 2022.

ALSO to introduce the Bill.

31. SHRI ANEEL PRASAD HEGDE to move for leave to introduce a Bill to provide for sustainable agriculture by banning the use of harmful chemicals in farming and for matters connected therewith and incidental thereto.

The Sustainable Agriculture (Ban on Harmful Chemicals) Bill, 2023.

ALSO to introduce the Bill.

32. SHRI ELAMARAM KAREEM to move for leave to introduce a Bill further to amend the Motor Vehicles Act, 1988.

The Motor Vehicles (Amendment) Bill, 2022.

ALSO to introduce the Bill.

33. SHRI VIVEK K. TANKHA to move for leave to introduce a Bill to provide for social, political and economic rehabilitation of Kashmiri Pandits, protection of their property, restoration of their cultural heritage, ensuring their safety and security, provision of rehabilitation and resettlement package to them and for matters connected therewith or incidental thereto.

The Kashmiri Pandits (Recourse, Restitution, Rehabilitation and Resettlement) Bill, 2022.

ALSO to introduce the Bill.

34. DR. FAUZIA KHAN to move for leave to introduce a Bill further to amend the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013.

The Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Amendment Bill, 2022.

ALSO to introduce the Bill.

35. DR. FAUZIA KHAN to move for leave to introduce a Bill further to amend the Constitution of India.

The Constitution (Amendment) Bill, 2023 (insertion of new articles 330A, 330B etc.).

ALSO to introduce the Bill.

The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2023.

36. DR. FAUZIA KHAN to move for leave to introduce a Bill further to amend the Constitution (Scheduled Tribes) Order, 1950 to modify the list of Scheduled Tribes in the State of Maharashtra.

ALSO to introduce the Bill.

The Right to Free Internet Bill, 2023.

37. DR. V. SIVADASAN to move for leave to introduce a Bill to provide for free internet access to all the citizens in the country and for matters connected therewith or incidental thereto.

ALSO to introduce the Bill.

The Right to Public Space Bill, 2023.

38. DR. V. SIVADASAN to move for leave to introduce a Bill to provide for free access to public space to all citizens and for matters connected therewith or incidental thereto.

ALSO to introduce the Bill.

The Right to Early Childhood Care Bill, 2023.

39. DR. V. SIVADASAN to move for leave to introduce a Bill to provide for the right to early childhood care to all children in the country and for matters connected therewith or incidental thereto.

ALSO to introduce the Bill.

The Constitution (Amendment) Bill, 2023 (amendment of article 326).

40. DR. JOHN BRITTAS to move for leave to introduce a Bill further to amend the Constitution of India.

ALSO to introduce the Bill.

The Representation of the People (Amendment) Bill, 2023.

41. DR. JOHN BRITTAS to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951.

ALSO to introduce the Bill.

The Reserve Bank of India (Amendment) Bill, 2023.

42. DR. JOHN BRITTAS to move for leave to introduce a Bill further to amend the Reserve Bank of India Act, 1934.

ALSO to introduce the Bill.

The Antiquities and Art Treasures (Amendment) Bill, 2023.

43. SHRI SUJEET KUMAR to move for leave to introduce a Bill further to amend the Antiquities and Art Treasures Act, 1972.

ALSO to introduce the Bill.

The Indian Penal Code (Amendment) Bill, 2023 (insertion of sections 24A, 300A and 302A).

44. SHRI SUJEET KUMAR to move for leave to introduce a Bill further to amend the Indian Penal Code, 1860.

ALSO to introduce the Bill.

45. SHRI SUJEET KUMAR to move for leave to introduce a Bill further to amend the Central Educational Institutions (Reservation in Admission) Act, 2006.

*The Central
Educational
Institutions
(Reservation
in
Admission)
Amendment
Bill,
2023.*

ALSO to introduce the Bill.

46. SHRI SANDOSH KUMAR P. to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951.

*The Representation of
the
People
(Amendment)
Bill,
2023.*

ALSO to introduce the Bill.

47. SHRI SANDOSH KUMAR P. to move for leave to introduce a Bill to provide for the establishment of a National Commission for the Welfare of Youth and for matters connected therewith or incidental thereto.

*The
National
Commission for the
Welfare of Youth Bill,
2023.*

ALSO to introduce the Bill.

48. SHRI SANDOSH KUMAR P. to move for leave to introduce a Bill to ensure the participation of workers in the management of all industrial establishments in the country and for matters connected therewith or incidental thereto.

*The Participation of
Workers
in
Management
Bill,
2023.*

ALSO to introduce the Bill.

49. SHRIMATI SHANTA CHHETRI to move for leave to introduce a Bill to establish a Shakti Peeth Development Authority to provide for inter-linking the thirteen Shakti Peeths of West Bengal and creation of a Shakti Peeth pilgrimage circuit enabling pilgrims to travel to all of them in comfort replete with security and all basic amenities such as public conveniences, refreshment and travel facilities, resting places, facilitation centres etc. which are properly and hygienically maintained including promotion of eco-friendly transport, establishment of community markets for hawkers, prescribing basic standards of maintenance by private hostels and paying guest accommodations etc. and their compulsory registration, thereby promoting tourism and employment opportunities in the State and for all matters connected therewith or incidental thereto.

*The Development of
the Shakti Peeths of
West Bengal Bill,
2023.*

ALSO to introduce the Bill.

50. SHRIMATI SHANTA CHHETRI to move for leave to introduce a Bill to provide for the establishment and management of a market for the purchase, sale and showcasing of products of cottage, small and medium scale industries of India, Nepal, Bangladesh and Bhutan under one roof to perpetuate the ideals of open and free trade amongst the bordering nations at Siliguri as an international trading hub and a market place of international importance for the purpose of growing business, trade and commerce and most importantly increase people to people contact amongst neighbouring nations and for matters connected therewith or incidental thereto.

*The
Siliguri
International
Market
Bill, 2023.*

ALSO to introduce the Bill.

The Darjeeling Hills (Promotion of Tourism) Bill, 2023.

51. SHRIMATI SHANTA CHHETRI to move for leave to introduce a Bill for the declaration of the Darjeeling Hills as a Tourism Hub of national importance and to provide for the promotion, development, conservation, preservation and maintenance of the natural habitat of the Darjeeling Hills, in order to showcase Darjeeling as India's most favoured tourist destination and for matters connected therewith or incidental thereto.

ALSO to introduce the Bill.

The Constitution (Amendment) Bill, 2023 (amendment of articles 343,344 and 348 etc.).

52. SHRI R. GIRIRAJAN to move for leave to introduce a Bill further to amend the Constitution of India.

ALSO to introduce the Bill.

The Black Money Recovery Bill, 2023.

53. SHRI M. MOHAMED ABDULLA to move for leave to introduce a Bill to recover the black money held abroad by Indian citizens and to establish a fund to deposit a prescribed share of the amount from such recovery into each Indian citizen's bank account and for matters connected therewith or incidental thereto.

ALSO to introduce the Bill.

The Constitution (Amendment) Bill, 2023 (amendment of Eighth Schedule).

54. SHRI DEREK O' BRIEN to move for leave to introduce a Bill further to amend the Constitution of India.

ALSO to introduce the Bill.

The Representation of the People (Amendment) Bill, 2023.

55. SHRI DEREK O' BRIEN to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951.

ALSO to introduce the Bill.

The Freedom of Marriage and Association and Prohibition of Crimes in the name of Honour Bill, 2023.

56. SHRI RAMNATH THAKUR to move for leave to introduce a Bill to provide for prohibition of crimes in the name of honour, unlawful assemblies and other conduct interfering with the freedom of marriage and association and to provide justice, compensation and rehabilitation in crimes committed in the name of honour in the interest of protecting individual liberty and preventing victimization and for matters connected therewith or incidental thereto.

ALSO to introduce the Bill.

The Constitution (Amendment) Bill, 2023 (amendment of articles 124 and 217).

57. SHRI V. VIJAYASAI REDDY to move for leave to introduce a Bill further to amend the Constitution of India.

ALSO to introduce the Bill.

The Consumer Protection (Amendment) Bill, 2023.

58. SHRI V. VIJAYASAI REDDY to move for leave to introduce a Bill further to amend the Consumer Protection Act, 2019.

ALSO to introduce the Bill.

59. PROF. MANOJ KUMAR JHA to move for leave to introduce a Bill to provide a framework for the prevention of custodial torture inflicted by public servants, punishment and compensation for custodial crimes, rehabilitation of victims, protection of victims, complainants and witnesses, and for matters connected therewith or incidental thereto.

The Prevention of Custodial Torture Bill, 2023.

ALSO to introduce the Bill.

60. PROF. MANOJ KUMAR JHA to move for leave to introduce a Bill further to amend the Constitution of India.

The Constitution (Amendment) Bill, 2023 (amendment of article 51A).

ALSO to introduce the Bill.

61. DR. AMAR PATNAIK to move for leave to introduce a Bill further to amend the Payment and Settlement Systems Act, 2007.

The Payment and Settlement Systems (Amendment) Bill, 2023.

ALSO to introduce the Bill.

62. DR. AMAR PATNAIK to move for leave to introduce a Bill further to amend the Indian Penal Code, 1860.

The Indian Penal Code (Amendment) Bill, 2023 (substitution of section 305 and amendment of section 375).

Bills for consideration and passing

63. Further consideration of the following motion moved by Dr. V. Sivadasan on 9th December, 2022:-

The Constitution (Amendment) Bill, 2022 (amendment of article 153 and substitution of articles 155 and 156).

“That the Bill further to amend the Constitution of India, be taken into consideration.”

DR. V. SIVADASAN to move that the Bill be passed.

64. SHRI ANIL DESAI to move that the Bill further to amend the Constitution of India, be taken into consideration.

The Constitution (Amendment) Bill, 2020 (insertion of new article 47A).

ALSO to move that the Bill be passed.

65. SHRI SUJEET KUMAR to move that the Bill to provide a framework for achieving net zero emissions by the year 2070 as per India's nationally determined contributions under the United Nations Framework Convention on Climate Change and to provide relief for vulnerable persons and communities from drastic climate events in the form of maintaining a vulnerable population registry at the State and the district levels and for matters connected therewith or incidental thereto, be taken into consideration.

The Net Zero Emissions Bill, 2022.

ALSO to move that the Bill be passed.

*The Indian Penal
Code (Amendment)
Bill, 2020
(amendment of
section 326A and
326B).*

66. MS. SAROJ PANDEY to move that the Bill further to amend the Indian Penal Code, 1860, be taken into consideration.

ALSO to move that the Bill be passed.

The Bail Bill, 2017.

67. SHRI SUKHENDU SEKHAR RAY to move that the Bill to make provisions in relation to bail in connection with criminal proceedings in the country and to ensure protection of personal liberty of the citizens and matters connected therewith or incidental thereto, be taken into consideration.

ALSO to move that the Bill be passed.

*The Reserve Bank
of India
(Amendment) Bill,
2022.*

68. SHRI SANDOSH KUMAR P. to move that the Bill further to amend the Reserve Bank of India Act, 1934, be taken into consideration.

ALSO to move that the Bill be passed.

NEW DELHI;
March 14, 2023.

P. C. MODY,
Secretary-General.